

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-455(PB)/2017

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Ltd. Applicant/Petitioner
v.
M/s. Forging Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016(Liq.)

Order delivered on 03.03.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Petitioner	Mr. Bunesh Dhawan, Ms. Geetika Sharma, Advs.
For the Applicants	Mr. Rajiv Bajaj, Mr. Karan Gawai, Advs.
For the Liquidator	Mr. Sajeve Deora, Adv.

ORDER

IA-1607(PB)/2020 & CA-2092(PB)/2019

Both applications filed by applicant seeking same relief against the Liquidator and the sole financial creditor-India Bulls Housing Finance. Ld. Counsel for the applicant in both the applications undertakes to come along with the calculation sheet to show that there are errors in the admission of claim by the Liquidator.

List for further consideration on 06.03.2020.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)